

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.115

CP(IB) No. 329/Chd/Pb/2023

IN THE MATTER OF:

Rajdeep Jain

...Petitioner

Vs.

Jhamb Enterprises Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 22.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Pulkit Goyal, Advocate
For the Respondent : None

ORDER

An affidavit of service has been filed vide Diary No. 03997/2 dated 19.04.2024. The same is taken on record. In pursuance of the order dated 06.03.2024, it is noticed that as per the order dated 24.01.2024, Mr. Aalok Mittal, Advocate for the respondent had appeared and had requested a date for filing the reply but the same has not been filed, therefore, one more opportunity was granted to the respondent-corporate debtor by issuing fresh notice which has been served and is taken on record vide Diary No. 03997/2 dated 19.04.2024. There is no representation on behalf of the respondent/corporate debtor, in these circumstances, it seems that the respondent-corporate debtor is not interested to defend the present petition, therefore, the respondent-corporate debtor proceeded ***ex parte***.

Ld. Counsel for the Petitioner is directed to file short written submissions at least one week before the next date of hearing. List on 14.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)